

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 198/MP/2018

Subject : Petition under Section 61 read with Section 66 of the Electricity Act, 2003 read alongwith Regulations 3, 5, 7, 8, 10, 14 and 15 of the CERC (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and Regulation 111 (Inherent Powers) and Regulation 115 (Power to Remove Difficulties) of the CERC (Conduct of Business) Regulations, 1999.

Date of Hearing : 20.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : HPCL Bio-Fuels Limited

Respondents : National Load Despatch Centre and Others

Parties Present : Ms. Sakie Jakeria, Advocate, HPCL
Shri Hardik Luthra, HPCL
Shri Manoj Kumar Singh, HPCL
Shri Awanish Anand, HPCL
Shri Manoj Kumar Singh, HPCL
Shri Arjun Krishnan Advocate, NLDC
Shri Ankur Singh, Advocate, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking directions to Bihar Renewable Energy Development Agency and National Load Despatch Centre to extend/revalidate the accreditation and registration of its 20 MW projects located at Sugauli and at Lauriya in the State of Bihar under the Renewable Energy Certificate mechanism.

2. Learned counsel for NLDC submitted that since, the Petitioner did not undertake to revalidate its accreditation/registration within the mandated period, NLDC having no discretionary power under the REC Regulations or the Detailed Procedures, cannot process the Petitioner's application at a later stage.

3. After hearing the learned counsel for the parties, the Commission reserved order in the Petition.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Law)**